

of Petroleum product agencies; allotment of Unit Trust of India agencies, etc. Ex-Servicemen are authorised free medical facilities in military hospitals and canteen facilities at the nearest CSD canteens. Children of Defence personnel killed or disabled in action are entitled to free educational facilities such as payment of fees, hostel charges, cost of uniform, etc. 75% concession in rail fare for travel in second class is given to war widows. Recipients of gallantry awards are given 50% concession for air and rail travel in second class. Financial assistance for construction of houses and marriage of daughter is given to war-widows, war disabled and attributable peace-time casualties by the State Government and the Kendriya Sainik Board. In addition, ex-Servicemen and their widows who are in penury are given financial assistance out of the welfare funds at the disposal of the Ministry of Defence and the Rajya Sainik Boars. Grants are also given for special medical treatment. The ex-Servicemen of Kerala are entitled to avail the benefit of all these schemes.

There is a special pension Grievances Cell in the Ministry of Defence to deal with the complaints of ex-Servicemen regarding pension and other related matters. Prompt action is taken by this Cell on the complaints received and a suitable reply is sent to the complainants. Out of the 29 complaints received in 1991 (upto August, 1991) from the ex-Servicemen/dependants of Kerala, 11 are regarding Family Pension, 16 in respect of Service Pension and 2 relate to Disability Pension. 9 complaints have been finally settled and 20 are in the process of resolution.

Setting up of Spinning Mill in Basti District of Uttar Pradesh

6989. SHRI SHYAM LAL KAMAL: Will the Minister of TEXTILES be pleased to state:

(a) whether there is any proposal to set up a spinning mill in Basti district of Uttar Pradesh: and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Question does not arise in view of (a) above.

Tax Collection in Goa

6990. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state:

(a) the amount of income tax, wealth tax, gift tax, separately, collected in Goa during 1989-90 & 1990-91; and

(b) the names of the top five payees of each of the above taxes in Goa alongwith the amount paid by each during the above years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WAR THAKUR): (a) the amounts of income tax, wealth tax and gift tax collected in respect of Goa during 1989-90 & 1990-91 are given below:-

(in lakhs of Rs.)

	1990-91	1989-90
In come tax (incl. Corporation tax)	3949	3123